

Mumbai Suburban Railway

3807. SHRI SURESH PRABHU : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government propose to establish a Board for Mumbai Suburban Railway; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The Suburban Railway System in Mumbai is being run and managed by the Ministry of Railways. It has been informed by the Ministry of Railways that at present there is no proposal to establish a Board for the Suburban Railways in Mumbai.

LPG Consumers

3808. SHRI MADHUKAR SARPOTDAR :

SHRI BANWARI LAL PUROHIT :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have fixed any norms or registering the number of LPG consumers by each LPG dealer in Mumbai city and its suburbs;

(b) if so, the details thereof;

(c) whether the LPG dealers have registered more consumers than the norms fixed in this respect;

(d) if so, the reasons therefor and the action taken by the Government thereon;

(e) whether the Government propose to appoint new LPG distributors in Mumbai city, its suburbs and other parts of Maharashtra; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (d). Government have fixed refill sales ceiling per month for each distributor for all towns/cities. The refill sale ceiling for Mumbai has been fixed at 10,000 customers. However, existing distributors are allowed to register new customers to any number on the waiting

list. Most distributors in Mumbai have released more connections than their ceiling, because adequate number of new distributors could not be appointed on account of problem of land and delays in selection.

(e) and (f). Yes, Sir. In addition to 133 LPG distributorships included in the LPG Marketing Plan 1994-95, 33 LPG distributorships have been included in the draft LPG Marketing Plan 1996-97 for the State of Maharashtra.

Allotment of Land

3809. PROF. M. KAMSON :

SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether a large number of holders of letter of intent for distributorship of LPG in Delhi, especially in trans-Yamuna area have commenced their business from private premises arranged by themselves due to non-allotment of land by the DDA during 1994, 1995 and 1996;

(b) if so, the details of the parties who have commenced their business;

(c) whether the DDA propose to consider allotment of land for the purpose to those who have not so far been able to start their business for want of land in preference to those who have commenced business from private premises; and

(d) the time by which the land, especially in trans-Yamuna is likely to be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The Delhi Development Authority has reported that no such intimation had been given to DDA by the Oil Companies. Two cases of commencement of business from private premises by holder of letters of intent of 1994 (OSB nominees) to whom land has not yet been allotted by the DDA, have come to the notice of the DDA in May, 1996. The details of these cases are given below :

S.No.	Name of the LOI holder	Date of LOI	Address
	Shri Krishna Kumar Bansal Godown-Village Mandoli Licence No. DE-319 CGS	14.6.94	M/s Raghav Gas Services, Shop No. 2, Munsi Ram Market, Ashok Nagar, Shahdra, Delhi (TYA) Tel. 2111276
	Shri Ram Krishan Godown -Sonia Vihar (TYA)	27.6.94	M/s. Bhagirathi Gas Services, D-3, Nehru Vihar Ch. Sugreev Market, Karawal Road, Delhi-94 (TYA)

(c) Allotment of land for Gas Godowns to LOI holders is considered by the DDA on the basis of availability of site and their seniority in the waiting list maintained for this purpose. However, allotment letters to Oil Companies in respect of the successful candidates are issued only after getting confirmation from the Oil Company as well as LOI holder to the effect that he/she is not running any Gas Agency from private land.

(d) It is not possible to fix a time frame as the identification/carving one of sites and their allotment is a continuous and ongoing process.

Campaign against Unauthorised Colonies

3810. SHRI MRUTYUNJAYA NAYAK :
SHRI SATYAJITSINH DULIPSINH
GAEKWAD :

Will the PRIME MINISTER be pleased to state :

(a) the number of people living in Delhi in authorised colonies;

(b) the number of people living in Delhi in unauthorised colonies;

(c) whether the Government have recently launched a campaign to uproot the people living in unauthorised colonies;

(d) if so, the details thereof;

(e) whether the Government have made any alternative arrangements to rehabilitate these people; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). No such survey about the people living in authorised/unauthorised colonies separately has been conducted.

(c) No, Sir. However, action against the unauthorised construction/encroachment on public land is taken by the concerned organisations/local bodies under the relevant laws.

(d) to (f). Do not arise in view of the reply to part (c) above.

Solar Energy

3811. SHRI KRISHAN LAL SHARAMA : Will the PRIME MINISTER be pleased to state :

(a) whether the Thar desert has the potential of harnessing solar power sufficient to light up five major cities of Asia;

(b) whether the Government propose to exploit this source of solar energy; and

(c) if so, the measures taken in the offing in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. VENUGOPALACHARI) : (a) Rajasthan Government has estimated a solar power potential of 10,000 MW in The Desert area of Western Rajasthan. According to present patterns of demand, this is sufficient to meet the power requirements of five typical metropolitan cities.

(b) and (c). The State Government has initiated work on the setting up of a Solar Energy Enterprise Zone (SEEZ) in Jaisalmer, Barmer and Jodhpur area of Western Rajasthan. A 140 MW Integrated Solar Combined Cycle Power Project is proposed to be set up near Jodhpur which will include a 35 MW solar thermal power component. In addition, the Government of Rajasthan has issued three letters of Intent (LOI) for setting up of solar power projects of 300 MW aggregate capacity on Build, Own, Operate and Maintain (BOOM) basis.

FPI in Bihar

3812. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the number of food processing industries in India, particularly in Bihar, till date;

(b) the existing norms for setting up of food processing industries;

(c) the number of Government/voluntary organisations given financial assistance for setting up of food processing industries in Bihar;

(d) whether there is any proposal under consideration of the Government to open food processing industries in Giridih district of Bihar;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) Food processing industries are both in the organised and unorganised sector and their details are not maintained centrally. However, according to the Annual Survey of Industries 1992-93, there were 297 food processing units in the country in the factory sector. Out of these, 447 units were in the state of Bihar.

(b) All food processing industries are de-licensed except for brewing and distillation of alcoholic beverages and those items reserved for small scale sector.

(c) 19 proposals have been given financial assistance for setting up of food processing units in Bihar.

(d) to (f). This Ministry does not set up food processing units directly in any State.